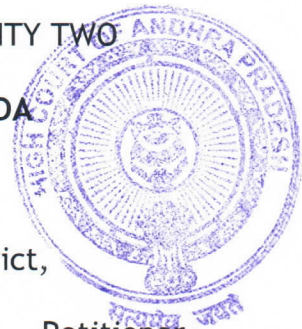


**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**  
(SPECIAL ORIGINAL JURISDICTION)

SATURDAY, THE ELEVENTH DAY OF JUNE, TWO THOUSAND AND TWENTY TWO

:PRESENT:

**THE HONOURABLE SRI JUSTICE VENKATESWARLU NIMMAGADDA**  
WRIT PETITION(SR) No. 20949 of 2022



**Between :-**

Kethavathu Vasram Naik, S/o. K. Manthuru Naik, Aged about 39 years,  
R/o. H.No. 9-57, Chakraya Palem Village, Bollapalli Mandal, Palnadu District,  
(Old Guntur District), Andhra Pradesh.

....Petitioner

AND

- 1.The State of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Secretariat Buildings, Velagapudi, Amaravati, Guntur District.
- 2.The Superintendent of Police, Palnadu District, Narsaraopet (Old Guntur District).
- 3.The Deputy Superintendent of Police, Narsaraopet Division, Narsaraopet, Palnadu District, (Old Guntur District).
- 4.The Station House Officer, Bollapalli Police Station, Bollapalli Mandal, Palnadu District. (Old Guntur District).

....Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly in the nature of mandamus declaring the action of the respondents in not granting permission for setting up of Electric Prabha and Mike on the eve of Tirunallu of Poleramma Thalli, situated in Charayapalem Village, Bollapalli Mandal, Palnadu District (Old Guntur District) which is scheduled to be held on 12-06-2022 is illegal, arbitrary unjust and consequently direct the respondents to forthwith grant permission to the petitioner for setting up of Electric Prabha and Mike, on the eve of Tirunallu of Poleramma Thalli, In Chakrayapalem Village, Bollapalli Mandal, Palnadu District (Old Guntur District).

**I.A.No. 1 of 2022 :-**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of W.P., the High Court may be pleased to grant interim direction to direct the Respondents forthwith to dispose of the Mee-seva application dated 07-06-2022 made by the petitioner seeking to grant permission for setting up of Electric Prabha and mike on the eve of Tirunalu of Poleramma Thalli situated in Chakrayapalem Village, Bollapalli Mandal, Palnadu District (Old Guntur District) which is scheduled to be held on 12-06-2022, pending disposal of present Writ Petition.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of M/s Kavitha Gottipati, Advocate for the Petitioner and of the Asst. Govt. Pleader for Home, for respondents-State, the Court made the following

Contd....2...

ORDER :-

“Heard learned counsel for the petitioner and the learned Assistant Government Pleader for Home for the respondent-State.

Learned counsel for the petitioner submitted that the petitioner made an application on 07.06.2022, seeking permission for conducting Orchestra for small programs on the eve of Poleramma Thalli Tirunallu and also paid requisite fees for such permission vide receipt dated 07.06.2022. She also submitted that the petitioner herein along with other village elders have submitted an undertaking and self bond that they are responsible for any undo violence or unlawful things which may happen in the due course of Thiranallu. Accordingly, they requested for grant of permission. She further stated that this Thirunallu is going on since two decades without any problem of law and order and without any violation of law as well as the unlawful incidents, more over assurance was given by the petitioner by way of undertaking and self bond along with the application and the petitioner shall abide by their undertaking and bond. Hence, it is a fit case to direct the police to grant permission by imposing scrupulous conditions as suggested by the learned Government Pleader.

On the other hand, Sri Nirmal Kumar, the learned Assistant Government Pleader for Home submitted that permission in respect of loud speakers as well as Electric Prabha is not a problem, but, the problem is coming in that area only because of obscene dances being conducting at late hours which leads to law and order problem and group quarrels between the villagers. That is why, the respondents are apprehending in granting permission. But as far as conducting of Thirunallu, which is a custom of the local people on the eve of local goddess to conduct such festival can be allowed only upto certain time with limited loud speakers and Electrical Prabha and not to allow any obscene dances at late hours.

In view of the submissions made by both the counsels, the Writ Petition can be disposed of, directing respondent Nos.2 to 4 herein to grant permission by permitting the petitioner to conduct festival of Poleramma Thalli Thirunallu with limited number of loud speakers and Electric Prabha till 12:30 A.M. only on 13.06.2022 and also directed to mention in the permission not to conduct any obscene dances and shall obtain a specific undertaking, if necessary, regarding that. The respondent-Police is permitted to initiate proceedings, if any undo incidents and unlawful things were happened pursuant to the undertaking and self bond submitted by the petitioner herein. The learned Assistant Government Pleader is directed to intimate the same to the respondents in respect of the order of this Court. There shall be no order as to costs.

Consequently, Miscellaneous Petitions, if any, pending in this Writ Petition shall stand closed.”

//TRUE COPY//

ASSISTANT REGISTRAR

*Shankar*  
for SECTION OFFICER

To

- 1.The Principal Secretary, Home Department, State of Andhra Pradesh, Secretariat Buildings, Velagapudi, Amaravati, Guntur District.
- 2.The Superintendent of Police, Palnadu District, Narsaraopet. (Old Guntur District).
- 3.The Deputy Superintendent of Police, Narasaraopet Division, Narasaraopet, Palnadu District, (Old Guntur District).
- 4.The Station House Officer, Bollapalli Police Station, Bollapalli Mandal, Palandu District, (Old Guntur District).
- 5.Two CCs to the G.P. for Home, High Court of A.P., at Amaravati(OUT)
- 5.One CC to M/s Kavitha Gottipati, Advocate(OPUC)
- 6.Two spare copies.

TKK

# HIGH COURT

NV.J

DT.11-06-2022.

ORDER

W.P.(SR)No. 20949 of 2022.



THE WRIT PETITION  
IS DISPOSED OF